

[English]

**Announcements on flights in Regional Languages**

6196. SHRI R. MUTHIAH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to make announcements on the flights in the regional languages from where they take off along with the present practice of announcing through English and Hindi; and

(b) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). In so far as Air India is concerned, on board the flights, apart from English and Hindi pre-recorded announcements in certain regional languages, namely, in Tamil on Madras-Singapore-Kuala Lumpur-Madras sector and in Malayalam on Gulf-Trivandrum-Gulf sector are made. As regards Indian airlines and Vayudoot, cabin crew are deployed on board the flights on all India basis, and, therefore, it is not practicable to make inflight announcement in regional languages apart from English and Hindi.

[Translation]

**Allocation of Kerosene to Uttar Pradesh**

6197. SHRI RAMPRASAD CHAUDHARY:  
SHRI HARSH VARDHAN:  
SHRI RAJVEER SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the quantity of kerosene allocated to Uttar Pradesh during 1988-89 and 1989-90 separately;

(b) whether this quota is sufficient to meet the requirement of Uttar Pradesh;

(c) if not, whether Government propose to increase the supply of Kerosene to the State; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) The Quantity of Kerosene allocated to Uttar Pradesh during 1988-89 and 1989-90 was 8,27,279 tonnes and 8,90,850 tonnes respectively.

(b) to (d). The Kerosene requirements of States and UTs including U.P. are assessed by allowing a suitable growth rate over the allocations made in the previous year, and allocations are made accordingly. Besides the regular allocations, adhoc releases are also made to meet situations like flood, drought, shortage of LPG etc.

The allocation of Kerosene to U.P., in accordance with the existing policy is considered adequate to meet the needs of genuine consumers. Kerosene is a deficit product and about one third of the total requirements are met by imports. In view of the foreign exchange constraints there is no proposal to increase allocations for U.P. over and above the normal growth being allowed to all States/UTs.

[English]

**Prices of Iodised Salt**

6198. DR. VENKATESH KABDE: Will the Minister of INDUSTRY be pleased to state:

(a) whether government have issued instructions to maintain prices of iodised salt within reasonable limits;

- (b) if so, the details thereof; and  
 (c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). Instructions have been issued to all the manufacturers of iodised salt to sell their product at not more than Rs. 250/- per tonne (ex-factory) in bulk.

- (c) Does not arise.

#### **Prices of Filament Yarns**

6199. SHRI KAMALUDDIN AHMED: Will the Minister of PETROLEUM AND CHEMICAL be pleased to state:

(a) whether the prices of various man made filament yarns have increased during the last one year;

(b) if so, the comparable demand wise selling prices of Viscose Filament yarn, Polyester Filament Yarn, Nylon filament yarn during 1988, 1989 and 1990 till 31st March, 1990, month-wise; and

(c) the measures Government propose to take to maintain the prices of these items at reasonable level?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) Yes, Sir.

(b) Information of denier-wise, month-wise selling prices of viscose filament yarn, polyester filament yarn and nylon filament yarn is not compiled in this Department.

(c) There is no statutory price control over man made/synthetic fibres and yarns. However, close monitoring is being done by various Committees and Departments. Most of these filament yarns are under OGL imports. Vehicle of fiscal levy is used appropriately as and when required.

[*Translation*]

#### **Compensation for Land Acquired for Bhatgaon Mining, Madhya Pradesh**

6200. SHRI LARANG SAI: Will the Minister of ENERGY be pleased to state:

(a) the number of tribals whose land has been acquired for Bhatgaon colliery in Sarguja District, Madhya Pradesh;

(b) whether these tribals have been given compensation for their land, jobs to one member each of their families, alternate land in lieu of acquired land and a house for the acquired place of residence under the existing provisions; and

- (c) if not, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). For Bhatgaon Colliery in Sarguja district, Madhya Pradesh land belonging to 3 tribals was acquired by direct negotiations and land belonging to 58 tribals was acquired under the Land Acquisition Act, 1894. Compensation has been paid in full to all the three tribals whose land was acquired by direct negotiations. Payment of compensation for land acquired under the Land Acquisition Act is awaiting the passing of Award by the Land Acquisition Collector. Employment has been provided to one member of each of the families of all the above-mentioned tribals. There is no provision under the Land Acquisition laws to provide land in lieu of acquired land and house for house. However, compensation is paid for the houses acquired.

Information in respect of tribals whose land was acquired under the Coal Bearing Areas (Acquisition & Development) Act, 1957 for the Bhatgaon Colliery is being collected and will be placed on the Table of the Lok Sabha.